

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
21-06-2024 AT 10:30 AM**

**CP (IB) 497/7/HDB/2018**

**AND**

**IA (IBC) 454/2022 & IA (IBC) 1583/2023 in CP (IB) 497/7/HDB/2018**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

International Asset Reconstruction Company Pvt Ltd      **...Financial Creditor**

**AND**

Atlanti Spinning and Weaving Mills Ltd      **...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 454/2022**

**Orders deferred till 09.07.2024.**

**IA (IBC) 1583/2023**

Learned Counsel Mr Sivakumar, for liquidator present through Video Conference.

Learned representing Counsel Ms Bhargavi Reddy, for respondent present through Video Conference.

Learned counsel for respondent seeks an adjournment on the ground of personal in convenience of her senior counsel.

Matter adjourned on condition that if submissions are not made on the next hearing date, opportunity stands forfeited.

Matter adjourned to 09.07.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**